

12. 100% EOUs may also be permitted unless specifically prohibited in the Letter of Intent/Approval the sale of rejects upto 5% of production or such percentage as may be fixed by the Board.
13. Sale of scrap/waste/remnant material arising during the course of production involving indigenous or imported raw materials or both in DTA on payment of appropriate Customs and excise duty and other taxes would also be allowed by the Board of Approval.
14. Green Card holding approved 100% EOU are provided one Temporary telephone/telex facility for their Regd./Head Office and factory by the Telecommunication department.
15. 100% EOUs are granted cash compensatory support (CCS) on physical exports at 50% of the rate applicable to units in the DTA on the final output of the 100% EOU. This facility will be as an alternative to the scheme whereby supplies made from DTA to 100% EOUs are eligible for deemed export benefits at the rate of 75% of what is admissible on physical exports. Units may exercise a one time option for either of the scheme.
16. CST reimbursement is also allowed by regional licensing authority. Procedures have been laid down for this purpose.
17. Tax holiday for any continuous block of 5 years within 8 years of the commencement of production of 100% EOUs, has been

given effect from the budget of 1988-89.

18. Customs Bonding charges for individual units having bonding arrangements have been reduced to 100% of the cost of customs staff from the earlier level of 150% after the restructuring of the Scheme.
19. 100% EOUs have been exempted from the operation of Export Control Order on a case by case basis. This relaxation does not cover textile items covered by bilateral agreements.

[English]

Item of Import Involving Highest Amount

301. SHRI KUSUMA KARISHNA MURTHY: Will the Minister of COMMERCE AND TOURISM be pleased to state the item of import on which Government are spanning the highest amount at present?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Item of import on which Government are spending the Highest amount at present is "Ptroleum, Crude and Products".

[Translation]

Scheme for Development of Kumhrar Tourist Resort

302. PROF. (DR). SHAILENDER NATH SRIVASTAVA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any scheme has been formulated for the development of Kumhrar (Patna) tourist resort;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). The Central Department of Tourism has not received any scheme from the State Government for the development of Kumhrar as a Tourist Resort.

[English]

Establishment of a permanent bench of Bombay High Court at Pune

303. SHRI V.N. GADGIL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to establish permanent Benches of High Courts at places other than the seats of the High Courts;

(b) whether Government propose to establish a permanent Bench of the Bombay High Court at Pune; and

(c) if not, the reason therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Central Government consider establishment of permanent Benches of High Courts away from its principal seat as and when specific, complete proposals are received from the concerned State Governments.

(b) No, Sir.

(c). No proposal has been received from the Government of Maharashtra in this regard.

[Translation]

Expansion programme of Doordarshan

304. SHRI SATYNARAYAN JATIYA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) the State-wise transmission capacity of each Doordarshan Kendra and the areas covered by each of them;

(b) the present position of Doordarshan studios and the future programmes in regard to setting up of more studios; and

(c) the future expansion programme in regard to Doordarshan telecast, the period thereof and the amount likely to be spent thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P.UPENDRA): (a) The requisite information is given in the Statement laid on the Table of the House. [Placed in Library See No. LT—247/89]

(b) and (c). Doordarshan programme production facilities are, at present, available at 18 places of the country. On completion of the VII Plan schemes of Doordarshan the number of places having programme production facilities would increase to 48. Extension of this facility to other places depends upon the availability of resources under future plans for TV expansion.

VIII plan proposals of Doordarshan with regard to expansion of TV service are still in the process of formulation.

Setting up of an Aluminium Factory in Bihar

305. SHRI UPENDRA NATH VERMA: Will the Minister of STEEL AND MINES be pleased to state: